

[Shri T. T. Krishnamachari]

employees drawing a basic pay not exceeding Rs. 250 per month is called for, and recommend that such an increase should be granted. They have also recommended that the increase should take effect from 1st July, 1957.

Government accept the recommendations of the Commission.

CONVICTION OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following wireless message dated the 15th December, 1957, from the District Magistrate, Kanpur:

"Shri Jagdish Awasthi, Member, Lok Sabha, who was arrested on the 21st September, 1956, under section 188 IPC for contravening the order under section 144 Cr. P.C. promulgated by the City Magistrate of Kanpur in connection with the agitation on the publication of the book Religious Leaders has been convicted by Judicial Magistrate, Kanpur, under section 188 IPC and sentenced to pay a fine of rupees hundred or in default one month's rigorous imprisonment. He has been granted three weeks' time to pay the fine."

Shri Braj Raj Singh (Firozabad): May I submit one thing? Under rule 229,

"...the committing judge, magistrate or executive authority, as the case may be, shall immediately intimate such fact to the Speaker...."

That is, the magistrate should inform you immediately after the conviction is made. He was convicted on 14th of this month, but we have received this news only today.

Mr. Speaker: The message was sent on the 15th. It was received yesterday.

Shri Jagdish Awasthi (Bilhour): I am in the House today. How is it that the wireless message has come only today? It is very strange.

Shri Braj Raj Singh: May I draw your attention to this? The rule says that the magistrate shall intimate immediately after conviction is made....

Mr. Speaker: There is nothing in this. The conviction was made on 14th. He sent the message on the 15th. It was received on the 16th, and I have read it out here on the 17th.

PREVENTION OF DISQUALIFICATION (AMENDMENT) BILL

The Minister of Law (Shri A. K. Sen): I beg to move:

"That the Bill further to amend the Prevention of Disqualification Act, 1953, be taken into consideration".

The House will recall that when the Parliament (Prevention of Disqualification) Bill was introduced, the Business Advisory Committee unanimously recommended that the Bill should be referred to a Joint Select Committee. It was then understood that since the Act of 1954 was going to expire on the 31st December, 1957, it would be better to introduce a Bill extending the life of that Act, pending our deliberations on the new Bill.

Yesterday, the House agreed to reference of the Parliament (Prevention of Disqualification) Bill, 1957, to a Joint Select Committee. We have now introduced this Bill to extend the life of Act of 1954 upto 31st December, 1958. So it is really for the purpose of allowing a full discussion on the Bill which we had introduced earlier and which has now been referred to a Joint Committee, that we have agreed to bring forward this Bill so that many of our Members may not suffer from disqualification, unless the life of the parent Act is extended.

I hope the House will accept this motion.